

**GOVERNMENT OF INDIA  
STEEL  
LOK SABHA**

UNSTARRED QUESTION NO:2725  
ANSWERED ON:17.08.2004  
ALLOWING OF FRENCH AIRCRAFT CARRIER FOR SCRAPPING  
Singh Dr. Ajit Kumar

**Will the Minister of STEEL be pleased to state:**

- (a) whether a decommissioned French aircraft carrier clemenceau with hazardous substances on board is coming to the country for its demolition;
- (b) whether the entry of the aircraft was refused by Turkey and China.
- (c) whether the Government propose to allow the aircraft carrier into the Indian waters for its scrapping;
- (d) if so, the reasons therefor and the likely impact on environment impact in the event of its breaking in the Indian waters; and
- (e) the manner in which the Government propose to maintain the environmental safety standards on the Indian shores?

**Answer**

MINISTER OF CHEMICALS & FERTILIZERS AND MINISTER OF STEEL (SHRI RAM VILAS PASWAN)

- (a) Embassy of India in France has intimated that a Memorandum of Agreement has been signed between M/s. Ship Decommissioning Industry Corporation, Panama City and a Shipbreaker at Alang Shipbreaking yard for dismantling of a French aircraft carrier `Cleamenceau.` at Alang. However, the Port Officer, Alang has not received an Expected time of arrival (ETA) for the French aircraft carrier.
- (b) This Ministry has no knowledge on whether entry of the aircraft carrier was refused by Turkey and China.
- (c) & (d): The Government has no objection to the ship entering the Indian waters for its scrapping provided all statutory rules and regulations of Gujarat Maritime Board, Central/ State authorities e.g. State Pollution Control Board, Custom regulations etc are met. Ship breaking is a commercial venture, which besides generating revenue to the concerned State, also generates employment for the local people. The buyer of French aircraft carrier `Cleamenceau` will have to follow rules and procedures established by law for its demolition.
- (e) For managing safety and environmental aspects, scrapping of ships is carried out in compliance with the local enforceable legislation and the Statutory rules and orders made by Statutory Authorities, State Pollution Control Boards, Maritime Boards etc. and the directions issued by Hon`ble Supreme Court in the matter of Shipbreaking.